

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 262/TT/2019

- Subject** : Petition for truing up of transmission tariff for 2009-14 period and determination of tariff for 2014-19 period for Assets-I, II, II and IV under “Fibre Optic communication system in lieu of existing Unified Load Despatch and Communication(ULDC) Microwave links” in Eastern Region.
- Date of Hearing** : 16.10.2019.
- Coram** : Shri P. K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member
- Petitioner** : Powergrid Corporation of India Limited
- Respondent** : National Thermal Power Corporation Limited and Others
- Parties present** : Shri R.B. Sharma, Advocate, BSP(H)CL
Shri S.S. Raju, PGCIL
Shri A.K. Verma, PGCIL
Shri Amit Yadav, PGCIL
Shri B. Dash, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the present petition is filed for truing up of the tariff of 2009-14 period and determination of tariff for 2014-19 period in respect of Asset-I: 17 Nos. of OPGW links (759 km), Asset-II: 9 Nos. of OPGW links (490 km), Asset-III: 10 Nos. of OPGW links (440 km) and Asset-IV: 1 No. of WBSETCL Sector Portion OPGW link (78.26 km) under “Fibre Optic communication system in lieu of existing Unified Load Despatch and Communication(ULDC) Microwave links” in Eastern Region. He further submitted that the Commission vide order dated 15.9.2016 in Petition No. 57/TT/2014 allowed final tariff in respect of the said Assets-I, II and III only. He submitted that Asset-IV was put into commercial operation only on 1.3.2014 and as such they have prayed for its tariff determination as well as true up alongwith other assets in the present petition for the period 2009-14. He submitted that there is time over-run of about 7 months and 18 days in execution of Asset-IV which is mainly due to RLDC/SLDC restrictions and WBSETCL survey work and prayed that the same may be condoned. He further submitted that their Board of Directors has approved the RCE. He submitted that all the information required for truing up of the tariff as well as determination of tariff for the said periods has been filed by them and requested that the tariff as prayed may be allowed. He submitted that they have duly served the copy of petition on all the respondents.



2. The Commission directed the petitioner to file the following information on affidavit with an advance copy to the respondents by 11.11.2019:-

- (a) Charging Certificate in respect of Asset-IV.
- (b) Form-5 for Asset-IV.
- (c) Details of time over-run and chronology of activities including bar chart alongwith documents in the following format:-

Asset	Activity	Period of activity				Reasons for delay
		Planned		Achieved		
		From	To	From	To	

- (d) Reasons/justifications for additional capitalization.

3. The Commission directed the respondents to file their reply by 15.11.2019 and the petitioner to file rejoinder, if any, by 26.11.2019. The parties are directed to comply with the directions within the specified timeline and no extension of time shall be granted.

4. The petition shall be listed for hearing in due course of time for which separate notice will be issued.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

